TWENTY NINTH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES (2012-2013)

(FIFTEENTH LOK SABHA)

REVIEW OF PENDING ASSURANCES PERTAINING TO THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DEPARTMENT OF HEAVY INDUSTRY)

(Presented to Lok Sabha on 29 August, 2013)



LOK SABHA SECRETARIAT NEW DELHI

August, 2013/Bhadrapada, 1935 (Saka)

CGA No. 240

Price: ₹ 75.00

 \odot 2013 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fourteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

		PAGE
Сомроз	SITION OF THE COMMITTEE (2012-2013)	(iii)
Introdu	UCTION	(v)
	REPORT	
I.	Introductory	1
II.	Review of Pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry)	4
	Appendices	
I—XXI	Questions and the Answers	12
XXII	Extracts from Manual of Practice & Procedure in the Government of India, Ministry of Parliamentary Affairs, New Delhi	56
	Annexures	
I.	Minutes of the Sitting of the Committee held on 3 April, 2013	60
II.	Minutes of the Sitting of the Committee held on 8 May, 2013	64
Ш.	Minutes of the Sitting of the Committee held on 26 August, 2013	69

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2012-2013)

Smt. Maneka Sanjay Gandhi — Chairperson

Members

- 2. Shri Anandrao Adsul
- 3. Shri Rajendra Agrawal
- 4. Shri Hansraj G. Ahir
- 5. Dr. Rattan Singh Ajnala
- 6. Shri Kantilal Bhuria
- 7. Shri Jayant Chaudhary
- 8. Shri Gurudas Das Gupta
- 9. Shri Bijoy Handique
- 10. Shri Badri Ram Jakhar
- 11. Sardar Sukhdev Singh Libra
- 12. Shri Anjan Kumar M. Yadav
- 13. Shri Nama Nageswara Rao
- 14. Rajkumari Ratna Singh
- 15. Dr. M. Thambidurai**

SECRETARIAT

1.	Shri P. Sreedharan		Additional Secretary
2.	Shri U.B.S. Negi	_	Director
3.	Shri T.S. Rangarajan	_	Additional Director
4.	Shri Kulvinder Singh		Committee Officer

^{*} The Committee was constituted w.e.f. 23 September, 2012 vide Para No. 4552 of Lok Sabha Bulletin Part-II, dated 18 October, 2012.

^{**} Nominated to the Committee *vide* Para No. 4625 of Lok Sabha Bulletin Part-II, dated 16 November, 2012.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Ninth Report of the Committee on Government Assurances.
- 2. The Committee (2012-2013) at their sittings held on 3 April, 2013 and 8 May, 2013 took oral evidence of the representatives of the Ministry of Heavy Industries and Public Enterprises regarding pending assurances upto the 10th session of 15th Lok Sabha pertaining to the Department of Heavy Industry.
- 3. At their sitting held on 26 August, 2013, the Committee (2012-2013) considered and adopted their Twenty Ninth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this report.
- 5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

New Delhi; 26 August, 2013 4 Bhadrapada, 1935 (Saka) MANEKA SANJAY GANDHI Chairperson, Committee on Government Assurances.

REPORT

L Introductory

- 1. The Committee on Government Assurances scrutinizes the assurances, promises, undertakings etc., given by the Ministers from time to time on the floor of the House and report the extent to which such assurances, promises, undertakings have been implemented. Once an assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the assurance. Where a Ministry/Department is unable to implement an assurance, they are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of assurances has taken place within the minimum time necessary for the purpose and the extent to which the assurances have been implemented.
- 2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with assurances. The Committee also decided to consider the quality of assurances implemented by the Government.
- 3. In pursuance of the *ibid* policy decision, the Committee (2012-13) invited representatives of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) to render clarifications with respect to delay in implementation of the pending assurances made during 14th Session of 13th Lok Sabha to the 10th Session of 15th Lok Sabha. The Committee examined the following 21 assurances during oral evidence meetings held on 03 April, 2013 and 08 May, 2013:—

Sl. SQ/USQ No. No. and Date	Subject
1 2	3
1. USQ No. 2394 18.12.2003	Revival of Burn Standard Company Limited
2. USQ No. 3681 18.08.2005	Revival of HCL
3. USQ No. 3689 18.08.2005	Revival of HMT Factory, 'Tumkur'

1	2	3
4.	USQ No. 2694 12.12.2005	Revival of Hindustan Cables Ltd.
5.	USQ No. 3462 26.04.2007	Revival of HCL and BPCL
6.	USQ No. 880 23.10.2008	Disinvestment by Andrew Yule and Company Limited
7.	USQ No. 2625 16.12.2008	Assam Accord
8.	USQ No. 2749 23.07.2009	Hindustan Cables Limited
9.	USQ No. 1267 26.11.2009	Scrappage Scheme for Vehicle Owners
10.	USQ No. 1862 05.08.2010	Cachar Paper Mill
11.	USQ No. 5038 09.12.2010	Disinvestment of Andrew Yule and Company Limited
12.	USQ No. 1291 03.03.2011	'R' and 'D' Centers
13.	USQ No. 2923 18.08.2011	HMT Units
14.	USQ No. 3850 25.08.2011	Machine Tool Industry
15.	USQ No. 1604 22.03.2012	Hindustan Photo Films
16.	USQ No. 2587 29.03.2012	Scooters India Limited
17.	USQ No. 3555 26.04.2012	Implementation of Projects
18.	USQ No. 4496 03.05.2012	Outright Sale of TCIL
19.	USQ No. 4522 03.05.2012	Takeover of HCL Units
20.	USQ No. 5749 10.05.2012	HMT Limited
21.	USQ No. 6877 17.05.2012	Retirement Age in HMT

- 4. When the Committee enquired as to whether any system exists to monitor the progress of the assurances made by the Ministers on the floor of the House, the representative of the Ministry stated as under:—
 - "Yes, \dots a specific Joint Secretary looks after these issues. It is the Joint Secretary (Coordination).... We have regular meetings at the level of Secretary every month."
- 5. The representative of the Ministry, while replying to a query on duties assigned to the Joint Secretary (Coordination), apprised the Committee that the officer coordinates, monitors and ensures liquidation of all pending assurances. Besides, Secretary level monthly meetings are held to review all Parliament issues relating to assurances. When the Committee enquired from the Ministry about being aware of the guidelines contained in the "Manual of Parliamentary Procedures in the Government of India" (Appendix-XXII) regarding periodic review of pending assurances at the highest level for minimizing delays, the representative of the Ministry gave an affirmative response.
- 6. The Committee pointing at the lack of seriousness in implementation of any of the assurances under scrutiny given on the floor of the House, when enquired about the last meeting on review of pending assurances, the representative of the Ministry stated as under:

"It was last month taken by the previous Secretary."

Observations/Recommendations

- 7. The Committee note that as many as 21 assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) are pending implementation. The assurance mentioned at Sl. No. 1 is pending for a decade. Six assurances from Sl. No. 2 to 7 are pending for 5 years or more and the rest are pending for a period of one to four years. Although the Ministry is stated to be aware of the Manual of Parliamentary Procedures stipulating periodic reviews of all assurances at highest level, the inordinate delay in the fulfilment of the assurances under examination clearly reflects their lack of will, seriousness and casual approach for timely implementation of the assurances. The Committee, therefore, recommend that Ministry should take appropriate steps with a view to ensuring timely implementation of these assurances.
- 8. The Committee while reviewing the 21 pending assurances pertaining to the Ministry of Heavy Industries and Public Enterprises noted that many of the assurances were inter-related and resulted in duplication besides increasing burden on the Committee as well as the Ministry on implementation of individual assurances. The Committee, therefore, advise the Ministry to club such assurances in one group while presenting their cases for seeking extensions and dropping, if need be and laying of implementation reports through Ministry of Parliamentary Affairs.

IL Review of Pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry)

9. The Committee during oral evidence meetings of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) held on 03 April, 2013 and 08 May, 2013 examined 21 pending assurances made between 14th Session of 13th Lok Sabha and 10th Session of 15th Lok Sabha. The Starred/Unstarred Questions and replies thereto that were treated as assurances are given at Appendices I to XXI. Some of the important assurances critically scrutinized by the Committee are given in the succeeding paragraphs.

A. Revival of Burn Standard Company Limited (BSCL)

[Unstarred Question No. 2394, dated 18 December, 2003 regarding "Revival of BSCL" and reply thereto reproduced in Appendix-I].

- 10. The Committee were informed that the proposal for handing over BSCL to the Government of West Bengal and its subsequent transfer to 'Registered Workers Co-operative' is under consideration.
- 11. In its written note, while furnishing the status of implementation of the assurance, the Ministry submitted that the administrative control of BSCL was transferred to the Ministry of Railways with effect from 15 September, 2010 but their reply in this regard was still awaited.
- 12. When the Committee enquired on the status of the assurance, it was apprised that an agreement could not be reached with the Government of West Bengal owing to variation in land records of the Company with that of the State Government. The Committee accordingly desired to know the steps initiated by the Department of Heavy Industry in this regard. In reply, the representative of the Ministry stated as under:—

"There was a proposal from the Government of West Bengal in the year 2001 for transfer of this surplus land at Lal Kothi and Ranigani to the State Government so that it could be further given to some cooperative society formed by the workers. That proposal was under consideration in the Department of Heavy Industries in the year 2003, when this question came. Thereafter, some issues were raised regarding the records of land. That was as per the State Government and as per the Company. So many meetings were held. Subsequently, in between, a decision was taken to transfer this Company from the Department of Heavy Industries to the Ministry of Railways. In that Cabinet Note, it was approved by the Government that the Company will transfer the surplus land, including these two units, to Bharat Bhari Udyog Nigam Limited (BBUNL) subject to approval of BIFR. Now, the matter is before BIFR. Without the approval of Board for Industrial and Financial Reconstruction (BIFR), this land can not be transferred to the State Government or to any other cooperative agency or to anybody else. So, keeping that in view, we wrote a letter to the Committee on Government Assurances that the Department of Heavy Industries could not do anything."

13. With regard to the financial status of the Company, the representative of the Ministry stated as under:—

"It is still loss making, but it was transferred to Railways only on this count that they would get assured orders and they would get all the technical support from the Railways to help it turn around."

Observations/Recommendations

14. The Committee note with concern that the assurance made in 2003 is still pending implementation even after a lapse of almost 10 years. The issue with regard to reconciliation of land records by way of resolving discrepancies in the land holdings in the records of the Company with that of the Government of West Bengal has not been resolved despite several deliberations/meetings over a decade. The transfer of surplus land by BSCL to BBUNL has also not been materialized till date. This only goes to show the lack of seriousness and commitment on the part of the Ministry to pursue the matter to its logical end. As a result, the proposal for handing over the unit of BSCL to the Government of West Bengal for subsequent transfer to the Registered workers' cooperative could not be materialised. The Committee deplore the casual approach of the Ministry on the issue and recommend that the Ministry should actively and vigorously pursue the matter with all concerned with a view to resolving the issue and expedite the implementation of the assurance without any further delay.

B. Hindustan Cables Limited (HCL)

15. The Committee then reviewed implementation of assurances made in reply to the following Unstarred Questions pertaining to Hindustan Cables Limited:—

- (i) USQ No. 3681 dated 18 August, 2005 regarding "Revival of HCL" and reply thereto reproduced at Appendix-II;
- (ii) USQ No. 2694 dated 12 December, 2005 regarding "Revival of HCL" and reply thereto reproduced at Appendix-IV;
- (iii) USQ No. 3462 dated 26 April, 2007 regarding "Revival of HCL and BPCL" and reply thereto reproduced at Appendix-V;
- (iv) USQ No. 2749 dated 23 July, 2009 regarding "Hindustan Cables Ltd." and reply thereto reproduced at Appendix-VIII; and
- (v) USQ No. 4522 dated 03 May, 2012 regarding "Take Over of HCL Units" and reply thereto reproduced at Appendix-XIX.

16. The Committee noted that all the assurances made in reply to the above questions basically pertain to revival of HCL, a Central Public Sector Enterprise. Originally, in reply to USQ No. 3681 dated 18 August, 2005 it was stated *inter alia* that M/s. TATA Consultancy Services Ltd., had been engaged for a techno-economic study and the report after examination would be placed before Board for Reconstruction of Public Sector Enterprises (BRPSE) for their advice and a final decision would be taken on the basis of their recommendations.

In December 2005, in response to USQ No. 2694, the Committee were informed that a proposal regarding the future of HCL had been prepared on the basis of reports submitted by BIFR and TCS. However, the recommendation of BRPSE was awaited. The Government would take a decision on the future of HCL after recommendations of the BRPSE are available. It was stated that the interest of the employees of HCL would be protected. In 2007, it was reiterated that revival of HCL is under consideration of BRPSE. In 2009, it was stated that the process of revival is being considered in the light of proposals received from few Central Public Sector Enterprises for possible joint venture formation. Lastly, in 2012, it was intimated that Ordnance Factory Board (OFB) under the Department of Defence Production had shown interest in taking over all the units of HCL and a final view on the proposal was to be received from the Department of Defence Production.

- 17. In its written note, the Committee were informed by the Ministry that based on the BRPSE recommendations, they had written to a number of PSEs including BSNL, MTNL and Railways having synergy with HCL for Joint Venture (JV) with HCL. After getting no response, an open advertisement seeking interested joint venture PSEs partners resulted in M/s. Railtel under Ministry of Railways showing interest in Naini Unit of HCL which they subsequently withdrew. A revised proposal made by the Rashtriya Ispat Nigam Limited (RINL) for joint venture with Hyderabad unit of HCL is presently under examination. A final proposal is yet to be received by RINL through the Ministry of Steel.
- 18. When the Committee invited response from the Ministry over the delay in implementation of the assurances, the representative of the Ministry stated:—
 - "......Hindustan Cables. This also has taken a long time. The present proposal is to have a joint venture with RINL and get the Ordnance Factory Board to take over the second part. Now, the latest position is, the BRPSE recommendations are being formulated. After that, ... we will go to CCEA."
 - 19. The representative of the Ministry further stated as under:—
 - "...... we had lots of consultations with the Department of Defence Production. Now, we have got in-principal approval from DDP that Ordnance Factory Board will take over the entire company along with the employees on clean-slate basis. ... We have taken of the matter with all the bankers where they had assured that they would go by OTS. We had a meeting last month... we are going to have the next meeting on the 9th (April) for resolving liability issues. Thereafter, we are going to have one meeting on 15th of this month with OFB for taking further action in the matter."
- 20. When the Committee wanted to know about the liabilities on HCL, the representative of the Ministry intimated that the total liability on the company including interest component comes to Rs. 2500 crore of which principal amount is around Rs. 305 crore. The interest component is expected to waived off by the banks whereas the principal component will be borne by the Government.

Observations/Recommendations

21. The Committee note with dismay that the repeated assurances regarding revival of HCL made on the floor of the House in 2005, 2007, 2009 and 2012 have not been implemented even after a period of eight years of the assurance originally made in 2005 and the issue continues to linger on without any visible progress. While on one hand, joint venture efforts with PSEs like BSNL & MTNL could not be materialised, on the other hand, there is no progress on the proposal from RINL in the absence of a final response from the Ministry of Steel till date. However, the Committee note with satisfaction that Ordnance Factory Board (OFB) has shown interest in taking over the HCL units provided liability issues like financial restructuring, loan waiver and one time settlement with all major creditors etc. are resolved. The Committee, therefore, recommend that the Ministry should vigorously pursue the matter and co-ordinate with all agencies concerned with a view to expediting settlement of all liability issues enabling thereby OFB to take over HCL units and implement the assurances on the issue without any further loss of time.

C. Revival of HMT Factory, Tumkur

[Unstarred Question No. 3689 dated 18 August, 2005, regarding "Revival of HMT Factory, Tumkur" and reply thereto reproduced in Appendix-III].

- 22. The Committee were assured that a revival plan for HMT Watches of which HMT Watch Factory, Tumkur is one of the manufacturing Unit, is being prepared for consideration. The Committee was also informed that reduction in capacity utilization of big infrastructure set-up for manufacture of mechanical watches and non-utilization of huge manpower due to fall in demand after the introduction of quartz technology were the reasons behind HMT Watches going sick
- 23. In its written note the Ministry stated that a revival plan for HMT Watches Limited was prepared and approved by BRPSE in November, 2006. On the recommendations of BRPSE, a draft Note for CCEA was circulated in October, 2007 to stakeholder Ministries/Departments for their comments. Since the Revival Plan was not supported by Ministry of Finance and Planning Commission, the Company was asked to get the plan vetted by a Consultant with respect to product diversification, technology and marketing. A revised Revival Plan was formulated. While it was under examination, it was decided in February, 2011 to appoint a Consultant to have a future roadmap for revival or otherwise in respect of loss making HMT Group of Companies including HMT Watches Limited. Based on the recommendations of the Consultant, a Revival proposal so formulated is under examination. In the meantime, a proposal has been received in August, 2012 from Government of Uttarakhand for taking over of the Ranibagh unit of HMT Watches Ltd., which is being followed up.

24. On being enquired as to why the Ministry did not go for closure of the Watch Division, the representative of the Ministry stated as under:—

"What we need to do is many changes in these units. Unfortunately in Government System, we do not change. If we are not going to be competitive in watches, then we should do something else to become competitive."

The representative also added as under:-

"For watches, we have three other branches. One is in Bangalore, one in Tumkur and other is in Ranibagh. We had appointed a consultant to study and recommend further course of action for watches. As per the PWC report which was recently submitted, they said yes watches have got a demand but you do not require so many people to produce watches. They said that we need to have only one unit to produce watches and for the balance, we can diversify and reduce the manpower. They did not tell how we can reduce the manpower because it is a Government system, then, we are moving towards the Uttarakhand Government. In fact, we had discussions with our secretaries and the Ministry also. Last month also, we got a meeting with Development Commissioner, Mr. Sharma to be taken over Ranibagh Unit by the Uttarakhand Government. they want it without any liabilities."

The representative of the Ministry further added as under:-

"Now we are pursuing with the Government once they take this over. One of the points raised by the Commission was that they are suggesting to get associated with the State Government. ... Once we get the employees' consent to this that we would like to hand this over to the Karnataka Government, they have expressed to take over the entire land and assets. Those who are not willing, we will offer them the VRS. With regard to other units, we are offering them VRS."

- 25. When the Committee wanted the Ministry to take a specific quick decision on the issue, the representative of the Ministry stated as under:—
 - "......I have not looked at all these companies in great detail.we can change it. The product line can be changed. It does not have to be watches and it does not mean watches. Workers can be retrained. They have got huge assets. In my view, it is not worthwhile just selling of land."
- 26. Meanwhile, while furnishing a statement on the implementation of another assurance (USQ No. 6877 dated 17.05. 2012) regarding retirement age in HMT, the Ministry conveyed on 22 May, 2013 that BRPSE has considered and approved the revival/restructuring proposal of HMT Limited in May, 2013 and the Cabinet Committee on Economic Affairs approved the revival plan proposal on 18 April, 2013.

Observations/Recommendations

27. The Committee are distressed to note that HMT Watches had gone sick due to reduction in utilization of the infrastructure built for manufacture of mechanical watches as a result of introduction of quartz

technology. These units are incurring continuous losses due to the inordinate delay in devising a strategy for their turnaround by addressing the issues raised by the Ministry of Finance and the Planning Commission with respect to product diversification, technology and marketing. The Committee regret to note that the issue merely shuffled from one Department to another devoid of any constructive and strategic approach and resolution till 2011. The issue also seems to be embroiled in proposed takeover of the two units of HMT by the State Governments. As a result, the assurance continues to remain pending for over a period of eight years. On being enquired, the Ministry has also not been able to give any specific quick decision on the issue. Subsequently, the Committee were informed that CCEA have since approved the revival/restructuring plan proposal of HMT Ltd. on 18 April, 2013. The Committee now hope that concerted and coordinated efforts will be made by the Ministry to revive the HMT units following the decision of CCEA without any loss of time and implement the assurance on the issue expeditiously.

D. Assam Accord

[Unstarred Question No. 2625 dated 16 December, 2008 regarding "Assam Accord" and reply thereto reproduced in Appendix-VII].

28. The Committee were informed that preparation of Detailed Project Report (DPR) for revival of Ashok Paper Mill (APM) is under process. The Committee were also informed that the matter earlier was being looked after by the Ministry of Home Affairs and the same was transferred to the Ministry of Heavy Industries and Public Enterprises in June, 2010. The Committee came across another assurance relating to Ashok Paper Mill given in reply to USQ No. 3555 dated 26 April, 2012 wherein status on revival of the paper mill has been mentioned. According to the Ministry of Heavy Industries and Public Enterprises, this assurance was transferred to them from the Ministry of Home Affairs only in October, 2012.

29. In its written note, the Ministry stated that revival of the Ashok Paper Mill will be feasible only after finalization of the DPR, decision on mode of revival, appointment of an appropriate implementing agency and finalization of the finance sources for revival scheme. It was decided in the meeting held on 3.3.2011 that the project needs to be re-visited to reassess availability of raw material, project viability and product mix of APM including production of high end products. Besides, there is a need to capitalize on North-East region rich natural gas resource as an alternative fuel to reduce coal dependence and production cost. However, Assam Government commitment on equity participation necessary for project take-off has not been received till date.

30. On being enquired as to what has been done since 1985 about the APM which was a part of Assam Accord in 1985, the representative of the Ministry of

Heavy Industries and Public Enterprises (Department of Heavy Industries) stated as under:—

"...some work has gone into it in the sense that from the environmental clearance there are two things. One is techno-economic report was prepared pointing out that two lakh tonne capacity plant can be put up at a cost of Rs. 2,400 odd crore. That is one part. Second part is environment clearance proceeded to some extent. Public hearing was also held. The final Pollution Control Board clearance is still awaited for the last over a year. The third part is that the entire situation has changed in the paper market over the last decade or so and the main proposal here was that one of our companies Hindustan Paper Corporation will take it up. Hindustan Paper Corporation which was running in continuous profit over the years, for the last three years it is running in a little bit of losses. Not a little bit, it is quite heavy losses."

31. The CMD of HPC further stated as under:-

"It is an undertaking of the Government of Assam which they wanted us to take over. Time and again we have been holding meetings. The recent meeting was held on 7th March with the State Government of Assam. Nobody is committing regarding the fiber security which is essentially required. For running the plant of two lakh tonnes, I require eight lakh tonnes of bamboo. And fiber availability is less there. Nobody is committing on that."

Observations/Recommendations

32. The Committee note with distress that an assurance given in December, 2008 in reply to USQ No. 2625 on Assam Accord that sought revival of Ashok Paper Mill is pending for the last five years without any visible sign of progress on the issue. Initially, it remained with the Ministry of Home Affairs for around one and a half years before it was transferred in June, 2010 to its nodal Ministry, i.e. Ministry of Heavy Industries and Public Enterprises. A similar assurance on revival of Ashok Paper Mill given in reply to another USQ No. 3555 in the year 2012 was also subsequently transferred by the Ministry of Home Affairs to the Ministry of Heavy Industries and Public Enterprises after a period of eight months, i.e. in October, 2012. The Committee feel that inordinate delay in transferring the aforesaid assurances for inexplicable reasons by the Ministry of Home Affairs is unfortunate. In such cases, it was expected from them to have acted with alacrity and prudence and they should have transferred the assurances to its nodal Ministry within a reasonable time. The Committee also note with anguish that the DPR which is crucial for the revival of Ashok Paper Mill, has not yet been finalised. The Assam Government has yet to give its commitment on equity participation and

availability of raw material which are necessary for the project to take-off. The Committee are of the view that if there is no availability of raw material to run the Mill, then there is no option except to go for an alternative or viable activity which may not only provide employment to the local people but also the same may contribute to the national growth. The Committee, therefore, recommend that the matter may be pursued vigorously with Government of Assam in co-ordination with all concerned and a conclusive decision may be taken on the issue without further loss of time.

New Delhi; $\frac{26 \ August, \ 2013}{4 \ Bhadrapada, \ 1935 \ (Saka)}$

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 2394 ANSWERED ON 18.12.2003

Revival of Burn Standard Company Limited

2394. SHRI MAHBOOB ZAHEDI: SHRI BIKASH CHOWDHURY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the refractory units of Raniganj of Burn Standard Company Limited (BSCL) were taken over by the Union Government along with its other Engineering Units in 1976 to modernize those units for effective running;
- (b) if so, whether the refractory units of Raniganj were not modernized, as the result they started incurring losses and subsequently referred to BIFR along with its other units;
- (c) if so, whether the refractory units in particular were closed down due to apathy and not taking appropriate action by the Management of BSCL;
- (d) if so, whether the ex-workmen of Lalkoti and No. 2 works-refractory units of BSCL have now formed Ex-employees Cooperative Industrial Society Limited and have come out to run No. 2 and Lalkoti refractory units of Raniganj with an initial fund of Rs. 60 lakhs from their own savings;
- (e) if so, whether the Government of West Bengal has approached the Ministry of Heavy Industries at the Centre for the purpose of handing over the above two refractory units to the newly formed society, so that it could run to viability; and
- (f) if so, the steps taken/proposed to be taken by the Union Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) Refractory Units of Raniganj and Engineering Units working under two private companies, *i.e.*, Burn Standard

Company Limited and the Indian Standard Wagon Company Limited were nationalized in 1976 to continue their production.

- (b) Due to massive product obsolescence, modernization of these units was not considered viable.
- (c) No, Sir. BIFR while sanctioning the revival scheme on 16.04.1999 of BSCL recommended closure of these units as their viability could not be established.
 - (d) Yes, Sir.
- (e) and (f) A proposal for handing over the Unit to the Government of West Bengal for subsequent transfer to the registered workers' cooperative received from Government of West Bengal is under consideration.

APPENDIX II

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 3681

ANSWERED ON 18.08.2005

Revival of HCL

3681. SHRI JUAL ORAM:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has any proposal to revive the Hindustan Cable Ltd. (HCL);
- (b) if so, whether the techno-viability study report of the revival of HCL has been prepared;
 - (c) if so, the details thereof; and
- (d) the further action taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (d) HCL is a sick PSU registered with BIFR since November, 2002. The Operating Agency (IDBI) prepared a Draft Rehabilitation Scheme (DRS) of Rs. 1448 crore. The DRS was based on unrealistic assumptions relating to demand of Polythene Insulated Jelly Filled cables.

IIT, Kharagpur was also commissioned to conduct a technical study of HCL which submitted its report in November, 2004. The technical study report recommended diversification in related and unrelated products. The report also recommended additional cash infusion of Rs. 195 crores in addition to the Rs. 1448 crores suggested in the DRS. The report had mentioned the names of the alternative products without conducting any study on issues related to feasibility and marketability of the recommended products.

In the absence of any appropriate recommendation, no decision could be taken.

The company has now engaged M/s. Tata Consultancy Services Ltd. for a detailed techno economic study. The report, after examination, will be placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE) for advice. A final decision regarding the company will be taken on the basis of the recommendation of the BRPSE.

APPENDIX III

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3689

ANSWERED ON 18.08.2005

Revival of HMT Factory, Tumkur

3689. SHRI S. MALLIKARJUNAIAH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to revive HMT factory, Tumkur;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to clear the outstanding wages of the employees?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (c) A revival plan for HMT Watches of which HMT Watch Factory, Tumkur is one of the manufacturing unit is being prepared for consideration of the Government.

(d) The Government has provided financial assistance of Rs. 22.10 crore to HMT Watches Ltd. as loan to clear the outstanding wages of employees of all its units including unit at Tumkur. Wages upto 31.03.2005 have been disbursed.

APPENDIX IV

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 2694

ANSWERED ON. 12.12.2005

Revival of Hindustan Cables Ltd.

2694. SHRI AJAY CHAKRABORTY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is actively considering to revive the Hindustan Cables Ltd. (HCL);
 - (b) if so, the details thereof:
- (c) whether the Government has taken any steps to protect the interests of the employees who might get affected due to revival;
 - (d) if so, the details thereof; and
 - (e) the likely time by which the revival process would be completed?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF WATER RESOURCES (SHRI SONTOSH MOHAN DEV): (a) to (e) Hindustan Cables Ltd. (HCL) was referred to the BIFR in 2002. The Operating Agency appointed by the BIFR has since submitted a report on restructuring of HCL. Subsequently studies by IIT, Kharagpur and Tata Consultancy Services (TCS) have also been conducted.

A proposal regarding the future of HCL has been prepared on the basis of all the above mentioned reports and has been placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE). The recommendation of the BRPSE is awaited. The Government will take a decision on the future of HCL after the recommendations of the BRPSE are available. However, interest of the employees of the company will be protected as per extant laws and relevant instructions on the subject.

APPENDIX V

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3462

ANSWERED ON. 26.4.2007

Revival of HCL and BPCL

3462. SHRI VIJAY KRISHNA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Hindustan Cables Ltd. (HCL) and Bharat Pumps & Compressors Ltd. (BPCL) have turned sick and referred to the Board for Reconstruction of Public Sector Enterprises (BRPSE) for their revival;
 - (b) if so, the details thereof;
 - (c) the reasons for the sickness of the respective PSUs; and
 - (d) the current status of their revival proposals?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SMT. KANTI SINGH): (a) Hindustan Cables Limited (HCL) is sick and is under reference to Board for Industrial and Financial Reconstruction (BIFR). A proposal for its revival is under consideration of Board for Reconstruction of Public Sector Enterprises (BRPSE).

Bharat Pumps & Compressors Limited (BPCL) was sick and was referred to BRPSE in 2005. The Government, on the basis of the recommendation of BRPSE, sanctioned the revival plan. BPCL was discharged from the purview of Sick Industrial Companies (Special Provision) Act by BIFR on 06.02.2007 and is now no longer a sick company.

(b) to (d) The proposal for future of HCL was submitted to BRPSE on 07.11.2005, which came up for consideration on 11.09.2006. BRPSE recommended that a further holistic study of HCL, unit-wise and company as a whole, should be commissioned through IIT, Kharagpur. IIT, Kharagpur has been entrusted the study on 17th January, 2007 accordingly with the request to submit its report within four

months. Hindustan Cables Limited (HCL) became sick, *inter alia*, because there was sharp drop in demand for its main product *i.e.* Poly Insulated Jelly Filled (PIJF) Cables due to technological changes. Also the cost of production of one unit of PIJF Cables by HCL is presently more than the price officered by BSNL/MTNL, the main customer of the product.

APPENDIX VI

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 880

ANSWERED ON. 23.10.2008

Disinvestment by Andrew Yule and Company Limited

880. SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Andrew Yule and Company Limited propose to disinvest their stake in Tide Water Oil Company Limited;
- (b) if so, the name of the companies showing their willingness to take over such stake:
 - (c) the estimated revenue likely to be generated from such deal; and
- (d) the time by which the process of selling of the Government's stake is likely to be completed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RAGHUNATH JHA): (a) Government of India has approved the revival package for Andrew Yule & Co. Ltd. (AYCL). As a part of package AYCL is to repay the loan granted to it by divesting its holdings in Tide Water Oil Company Limited.

(b) to (d) The disinvestment process is in the initial stages and an Expression of Interest from companies is yet to be invited.

APPENDIX VII

(*Vide* Para 9 of the Report)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 2625
ANSWERED ON 16.12.2008

Assam Accord

2625. DR. ARUN KUMAR SARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of action taken by the Government on its obligations under the Assam Accord of 1985, clause-wise;
- (b) the details of those commitments which are yet to be fulfilled along with the time by which it is likely to be fulfilled;
- (c) the details of assurances made during the tripartite meeting held in 2005 along with the progress achieved so far;
- (d) whether the Government has any plan for further tripartite meeting on the Assam Accord; and
 - (e) if so, the time by which it is likely to be convened?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) & (b) Action has been taken to implement all the provisions of the Assam Accord. Certain provisions of the Accord *e.g.* measures to prevent infiltration and speedy all round economic development of Assam etc. are of continuous nature and therefore need to be monitored regularly. Present status indicating clause-wise Implementation of Accord is at Annexure-I.

- (c) Details of follow-up on decisions taken in the tripartite meeting held on 5th May, 2005 are given in Annexure II.
- (d) & (e) The next official level tripartite meeting between Government of India, Government of Assam and All Assam Students' Union (AASU) is expected to be convened in the near future.

Clause-wise Implementation Status of Assam Accord

CLAUSE 5 — FOREIGNERS ISSUE:

- (i) The Citizenship Act, 1955, Citizenship Rules, 1956 and the Foreigners (Tribunals) Order, 1964, were amended.
- (ii) Special Registration Officers have been appointed for registration of persons detected as foreigners who entered Assam between 1.1.1966 to 24.3.71.
- (iii) A total of 3153 including 1280 additional posts, sanctioned under Prevention of Infiltration of Foreigners (PIF) scheme to assist State Government and Border Security Force (BSF) in detection and deportation of foreigners/illegal migrants and act as a second line of defence.
- (iv) Thirty-two Foreigners Tribunals have been constituted in the State of Assam under the provisions of Foreigners Act, 1946 for detection of illegal migrants/foreigners. A total of 30,133 persons have been declared as foreigners in the pre-1971 stream and 1,245 persons in the post—1971 stream till June 2008.

CLAUSE 6 & 7 — SAFEGUARDS AND ECONOMIC DEVELOPMENT:

- (v) A Cultural Centre called the Srimanta Sankaradeva Kalashetra Complex has been established.
- (vi) Sri Jyoti Chitraban (Film) Studio at Guwahati has been modernized. Additional Rs.10 crore has been sanctioned for further expansion/modernization of the Institute in the financial year 2006-07.
- (vii) The Government of Assam has constituted a Committee of Ministers in October 2006 to examine all issues relating to the implementation of Clause 6 of the Assam Accord. The Committee is yet to submit its report.
- (viii) Numaligarh Refinery was set up at a cost of nearly Rs. 2,500 crores.
- (ix) Two Central Universities, one at Tejpur, and the other at Silchar, have been set up.
- (x) An IIT has been set up at Guwahati.
- (xi) Kathalguri Power Project (60 MW) has been commissioned.

(xii) Work for implementation of Assam Gas Cracker Project and Bogibeel railcum road project have started.

CLAUSES 8 TO 14 — OTHER ISSUES:

- (xiii) The power to issue citizenship certificates now vests only with the Central Government.
- (xiv) As on 31.10.2008, out of 3286.87 km. fencing sanctioned along Indo-Bangladesh border, 2631.39 km. of border fence has been completed. In Assam sector, out of 223 kilometer (Phase I & II) of sanctioned fencing along Indo-Bangladesh Border 214.00 km. has been completed. Since the fencing erected under Phase-I had outlived its life, therefore, it is being replaced with a composite type fencing.
- (xv) *Ex-gratia* payment was made to the next of kin of persons killed in the course of the agitation.
- (xvi) Disciplinary cases against employees in connection with agitation were reviewed.
- (xvii) In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates who had ordinarily resided in the State of Assam during the period 1.1.1980 to 15.8.1985.
- (xviii) NSA detenues detained in connection with agitation were released.

Details of Follow up Action on Decisions Taken in the Tripartite Meeting Held on 5.5.2005

- The Government of Assam has initiated action for updating of National Register of Citizens (NRC) 1951 on the basis of the relevant records. It has submitted modalities for updating NRC in June 2008 and these have been discussed took place on 17th November, 2008 at Guwahati. Steps are being taken to ensure that the work of updating the NRC is undertaken at the earliest.
- 2. As on 31.10.2008, out of 3286.87 km. fencing sanctioned along Indo-Bangladesh border, 2631.39 km. of border fence has been completed. In Assam sector, out of 223 kilometer (Phase I & II) of sanctioned fencing along Indo-Bangladesh Border 214.00 km. has been completed. Since the fencing erected under Phase-I had outlived its life, it is being replaced with a composite type fencing.
- 3. The Government of Assam has constituted a Committee of Ministers in October 2006 to examine all issues relating to the implementation of Clause 6 of the Assam Accord. The Committee has held several meeting but no time-frame can be indicated by which time the committee would be in a position to submit its report.
- 4. Work for implementation of Assam Gas Cracker Project and Bogibeel railcum road project have started.
- 5. Preparation of Detailed Project Report (DPR) for revival of Ashok Paper Mill is under way.

APPENDIX VIII

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 2749

ANSWERED ON 23.07.2009

Hindustan Cables Limited

2749. SHRI PRABODH PANDA:

SHRI TATHAGATA SATPATHY:

SHRI GURUDAS DAS GUPTA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the status of Hindustan Cables Ltd. (HCL) situated in West Bengal;
- (b) whether the Indian Institute of Technology (IIT), Kharagpur and Tata Consultancy Services (TCS) were engaged by HCL to conduct study for restructuring the sick company;
 - (c) if so, the details thereof;
 - (d) whether any report has been submitted by them;
- (e) if so, the salient features thereof along with the reaction of the Government thereto; and
 - (f) the other steps being taken by the Government for revival of HCL?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Hindustan Cables Ltd. (HCL), referred to BIFR in 2002 was declared sick in March, 2003. BRPSE has on 9.1.2008 recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment.

- (b) Yes, Madam.
- (c) to (f) Technical Study conducted by IIT, Kharagpur in November, 2004 envisaged capital investment of Rs.1643 crore for revival of the company. The TCS turn around strategy of August, 2005 brought out detailed implications of adopting one of the three strategies, namely maintaining of *Status Quo*, Closure and Revival. These reports were considered by the Board for Reconstruction of

Public Sector Enterprises (BRPSE) on 11.09.2006 when it was desired that a fresh detailed, comprehensive and holistic study through IIT, Kharagpur be commissioned. The Report, accordingly, received from IIT, Kharagpur was considered by the BRPSE on 9.1.2008. BRPSE recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment. Views of Central Public Sector Enterprises, which have synergies with HCL, were called for in June, 2008 and thereafter an advertisement was published in August, 2008 seeking Expression of Interest from interested Public Sector Enterprises. In response to this advertisement, a few proposals received from Central Public Sector Enterprises are under examination for possible JV formation.

APPENDIX IX

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 1267

ANSWERED ON 26.11.2009

Scrappage Scheme for Vehicle Owners

1267. SHRI MADHU GOUD YASKHI: SHRI EKNATH MAHADEO GAIKWAD: SHRI KHATGAONKAR PATIL BHASKARRAO BAPURAO:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Society of Indian Automobile Manufacturers (SIAM) has requested the Union Government to introduce Scrappage Scheme for all types of vehicle owners on the lines of European countries;
 - (b) if so, the details in this regard; and
 - (c) the response of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) The Society of Indian Automobile Manufacturers (SIAM) has submitted a proposal for modernization of vehicle fleet with a view to give impetus to growth of the automotive sector and to bring down the environmental pollution, improve road safety etc. The scheme is aimed at providing incentive to the vehicle owners on purchase of new vehicle. The matter has been considered in the Department and a group of officers under the chairmanship of Director (Auto), Department of Heavy Industry associating NATRIP and the Ministry of Finance has been constituted to discuss threadbare the need and scope of having an incentive based scheme for replacement of old vehicles specifically in the Indian context and suggest specific contours for such a scheme.

APPENDIX X

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 1862

ANSWERED ON 05.08.2010

Cachar Paper Mill

1862. SHRI KABINDRA PURKAYASTHA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is aware that the Cachar Paper Mill in Barak Valley Region is not functioning properly;
 - (b) If so, the reasons therefor and the current status thereof;
- (c) whether supply of raw materials is not proper due to mismanagement and improper handling; and
 - (d) if so, the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Yes, Madam.

(b) to (d) Gregarious flowering of Muli species of bamboo in Mizoram and nearby areas has adversely affected the inflow of the bamboo in Cachar Paper Mill (CPM) since 2008-09. In addition to dearth of basic cellulosic raw material, the availability of coal at the competitive price has also affected the operation of the mill as CPM had to procure coal only from Meghalaya. Company was unable to keep sufficient inventory of raw material required for continuous production depicting the mismanagement of supply chain and store. Railway authorities had withdrawn direct booking to Panchgram from rest of the country which, in effect, allows booking of bulk material upto New Guwahati from where materials are transshipped by truck to the mill site involving additional expenditure. Recent restriction imposed by the Commissioner of Transport, Government of Assam on Vehicular Movement upto 9 tonne load also affected the smooth inflow of raw materials and outflow of finished goods. Apart from above, it has been observed that raw material is being procured at a higher cost than as envisaged in

the MoU targets. Moreover, usage variance indicates that either raw materials are of poor quality or the machines are not running efficiently. The Notice Inviting Bids (NIB) for supply of raw materials contain several restrictive clauses thereby restricting the number of suppliers. On 29.6.2010 there was an explosion in the furnace part of Recovery Boiler of the Cachar Paper Mill and the operations are suspended in the mill. It seems that the Management did not take adequate steps to appoint sufficient number of operators and supervisors on duty as per the requirement.

The competent authority has ordered a comprehensive and detailed inquiry into the irregularities in the sale of writing and printing paper and the procurement of raw materials by Hindustan Paper Corporation (HPC). CBI enquiry has also been instituted. Ministry of Railways has been requested by HPC to arrange to provide adequate empty rakes in order to facilitate transportation of bamboo and paper to and from mills. The NIB clauses have been reviewed by HPC and it has been decided to withdraw the restrictive clauses so that a fair and transparent procurement policy could be followed for procurement of raw materials at both the mills of HPC. It has been further decided that any variance at usage to be curbed and an approach of zero tolerance to be adopted in this regard.

APPENDIX XI

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 5038

ANSWERED ON 09.12.2010

Disinvestment of Andrew Yule and Company Limited

5038. SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the disinvestment process of Andrew Yule and Company Limited stake in Tide Water Oil Company Limited is completed;
 - (b) if so, the details thereof;
 - (c) if not, the reasons for delay; and
 - (d) the time by which the process is likely to be completed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) No.

- (b) does not arise.
- (c) A Committee Appointed by Board of Directors (CABOD) was constituted to initiate the process of disinvestment of Andrew Yule and Company Limited's (AYCL) share in Tide Water Oil Company Limited (TWOL). CABOD has held 9 meetings so far for disinvestment of AYCL's stake in TWOL. CABOD in their meeting dated 22.12.2008 had selected SBI Capital Market as Consultant.

CABOD met on 30.04.2010 in which it was decided that AYCL should send a proposal for reconsideration of GoI's earlier decision of disinvestment of AYCL's stake in TWOL to GoI, as decided in the meeting of the Board of Directors of AYCL. Accordingly, AYCL has submitted a proposal for consideration of exemption of disinvestment of its share held in TWOL keeping in view the future growth of the Company. AYCL's proposal in this regard is under examination.

(d) The disinvestment process of AYCL's stake in TWOL is temporarily suspended pending decision on the proposal of AYCL.

APPENDIX XII

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 1291

ANSWERED ON 03.03.2011

R&D Centres

1291. SHRI R. DHRUVANARAYANA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has framed any strategic plan to become one amongst the top machine tool producing nations in the world;
 - (b) if so, the details thereof;
- (c) the action taken by the Government for establishment of seven Automotive testing and R&D Centres in the country;
- (d) whether the Government has taken any action plan to locate the joint venture partners for sick and loss-making PSEs; and
 - (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): (a) No, Madam.

- (b) Does not arise.
- (c) Details are as under:-

The National Automotive Testing and R&D Infrastructure Project (NATRIP) has been approved by the Government in 2005 to create state-of-the-art Homologation, Testing, Validation and R&D infrastructure in the country. The project involves Rs. 1718 crores of investment across seven locations in the country at Manesar, Chennai, Pune, Ahmednagar, Indore, Silchar and Rae Bareilly. NATRIP Implementation Society (NATIS), an autonomous body under the Ministry of Heavy Industries and Public Enterprises, Government of India has been set up to implement the project. Governing Council of NATIS, chaired by the Secretary, Department of Heavy Industry has been set up for the smooth and expeditious

implementation of the project. As of now, a sum of Rs. 815 crore as plan grants has been released to NATIS, out of which Rs. 795 crore have been utilized.

(d) and (e) Action taken is as per the details given in Annexure.

Annexure

Hindustan Cables Limited (HCL)

As per Board of Reconstruction of Public Sector Enterprises' (BRPSE) recommendations, this Department had written to a number of PSEs, including BSNL, MTNL and Railways, having synergy with HCL, for Joint Venture (JV) with HCL as a whole or unit-wise, but no response was received. Thereafter, through an open advertisement, "Expression of Interest" was invited from willing public Sector Enterprises for prospective joint venture partnership with HCL. M/s Railtel, a Public Sector Enterprise under the Ministry of Railways had shown preliminary interest in Naini Unit of HCL but later, after detailed examination, the Ministry of Railways had expressed their inability to enter into JV due to lack of operational synergy. A revised proposal made by the Rashtriya Ispat Nigam Limited (RINL) for JV with the Hyderabad unit of HCL is presently under examination.

HMT Machine Tools Limited

While approving the revival plan on 1.2.2007, Cabinet Committee on Economic Affairs (CCEA) approved the proposal for JV formation, in order to sustain the revival. As follow up action a note for the cabinet was prepared and circulated to concerned Ministries/Departments for comments. The comments received have been compiled and the Cabinet note is to be finalized shortly.

HMT Bearings Limited

While approving the Revival Plan of HMT Bearings Ltd. on 3rd November, 2005, CCEA also directed to identify a strategic partner for HMT Bearings Ltd. In pursuance of the direction of CCEA, approval of the Cabinet was obtained on 23.7.2009 and a resolution seeking Parliamentary approval for majority disinvestment (upto 74%) for identification of a strategic partner was sent for introducing in the Budget Session, 2010, Monsoon Session, 2010 and Winter Session, 2010 of Parliament. But the resolution was not included in the business of either House of Parliament. While action was initiated for introducing the resolution in the Budget Session, 2011 it has been decided to go to the Cabinet for approval of 100% disinvestment in HMT Bearings Ltd. Necessary follow up action is being taken.

Triveni Structurals Ltd. (TSL)

Board of Industrial and Financial Reconstruction (BIFR) *vide* an order dated 6.6.2003 recommended winding up the company. The issue of winding up or otherwise has been under consideration of Allahabad High Court. The matter is pending there. In the meantime efforts are being made for a JV with interested PSE. An advertisement to this effect was published in the leading newspapers on 02.02.2009. However, no reply has been received so far. The matter has been taken

up with the M/Legal Affairs who have not offered any comments in the matter as the matter is *sub-judice*. A presentation on the Business Plan has been held. TSL has been requested to explore the various options *i.e.*, to continue operation on 'as is where is basis', diversification in packaged water for Indian Railways Catering and Tourism Corporation Limited (IRCTC), total diversification into say Paper industry, merger with Bharat Pumps & Compressors Limited (BPCL) etc. A road map for the revival of the company is being chalked out. Recently, the matter has been taken up with Steel Authority of India Limited (SAIL) for taking over of TSL.

Tungbhadra Steel Products Ltd. (TSPL)

TSPL is a sick BIFR referred company and its revival is under process. Regarding JV, an advertisement was placed in the newspapers on 09.07.2009 for inviting EoI from the interested PSEs. No reply has been received. A meeting was held with the representatives of National Thermal Power Corporation (NTPC), National Hydro Power Corporation (NHPC), Bharat Heavy Electricals Limited (BHEL) and Ministry of Power under Chairmanship of Secretary (Heavy Industry) to explore the possibilities of taking over of TSPL. But there was no breakthrough in the matter. BIFR passed orders for calling Expression of Interests (EoI) from private parties. Accordingly, SBI, the Operating Agency has sent the draft advertisement calling EoI from private parties for JV formation. In the meanwhile, Kudremukh Iron Ore Company Limited (KIOCL) had shown interest in takeover of the company. BIFR has been requested to keep the advertisement in abeyance for 3 months. The issue is being sorted out. KIOCL has now shown their inability to proceed. National Mineral Development Corporation Limited (NMDC) has also shown interest. NMDC has been requested to expedite their proposal in the matter. The matter has also been taken up with MIDHANI for JV. A response has been received from NMDC which is under consideration.

APPENDIX XIII

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 2923

ANSWERED ON 18.08.2011

HMT Units

2923. SHRI TUFANI SAROJ:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the total number of Hindustan Machine Tools (HMT) units, location-wise;
- (b) the number of units out of these in which production is carried on along with those lying sick/closed;
 - (c) the number of employees employed in the sick or closed units;
- (d) whether there is any proposal to revive these closed units and rehabilitate the affected employees; and
- (e) if so, the names of the units in which this decision is likely to be implemented?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Details of location-wise units of HMT Ltd. (Holding company) and its subsidiaries are as follows:—

- (i) HMT Ltd. has 3 units, at Pinjore in Haryana, Hyderabad in Andhra Pradesh and Aurangabad in Maharashtra.
- (ii) HMT Machine Tools Ltd. has 6 units at Bangalore in Karnataka, Pinjore in Haryana, Kalamassery in Kerala, Hyderabad in Andhra Pradesh and Ajmer in Rajasthan.
- (iii) HMT Watches Ltd. has 4 units at Bangalore in Karnataka, Tumkur in Karnataka and Ranibagh in Uttarakhand.
- (iv) HMT Chinar Watches Ltd. has 2 units at Jammu and Srinagar in Jammu & Kashmir.

- (v) HMT Bearings Ltd. has one unit at Hyderabad in Andhra Pradesh.
- (vi) HMT International Ltd. has one unit at Bangalore in Karnataka. It is not a producing unit but an export wing.
- (b) Production is reported by all the above units except HMT Chinar Watches Ltd. However, HMT Machine Tools Ltd. (with 5 units) and HMT Bearings Ltd. are sick units.
- (c) The number of employees in HMT Machine Tools Ltd. units is 3352, and in HMT Bearings Ltd. unit is 80.
- (d) and (e) A revival package has already been sanctioned to HMT Machine Tools Ltd. As regards HMT Bearings Ltd. action has already been initiated for obtaining approval of Parliament required for identification of the strategic partner involving majority disinvestment.

APPENDIX XIV

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3850

ANSWERED ON 25.08.2011

Machine Tool Industry

3850. SHRI DHANANJAY SINGH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the present state of Machine Tool Industry in the country;
- (b) the production, import and export in the Machine Tool Industry during the last three years and the current year;
- (c) whether the Government had any scheme to provide impetus to growth of Machine Tool Industry in the country; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) At present, the products manufactured by the Indian Machine Tools Industry mainly meets the requirements of the standard and mid size machine tools in manual and lower end Computerized Numerically Controlled (CNC) machines. The industry has technology gaps in certain areas like grinding, gear cutting, high precision machine tools, multi-axes and multi-function machines, large/ heavy duty machines and metal forming machines.

(b)

	2008-2009	2009-2010	2010-2011
	(Rs. crore)	(Rs. crore)	(Rs. crore)
Production	1424.00	1656.00	3624.00
Import	6271.00	4842.00	6703.00
Export	89.00	81.00	135.00

(Source: Indian Machine Tools Manufacturers Association)

(c) and (d) The Department has formulated a "Scheme for Enhancement of Competitiveness in the Capital Goods Sector" which included Machine Tools Sector also. Expenditure Finance Committee, Ministry of Finance considered the scheme on 10.01.2011 and advised the Department to re-submit the revised Scheme for meeting the requirement of the Capital Goods Sector for consideration in the 12th Five Year Plan. A revised Scheme is being formulated.

APPENDIX XV

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 1604

ANSWERED ON 22.03.2012

Hindustan Photo Films

1604 . SHRI E.G. SUGAVANAM:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Hindustan Photo Films (HPFs) is running into losses;
- (b) if so, the details thereof for the last three years including the current year;
- (c) whether the Government is aware of long pending wage revision for employees;
 - (d) if so, the steps taken by the Government in this regard;
 - (e) whether the Government has any proposal to modernize the HPF;
 - (f) if so, the details thereof and if not, the reasons therefor; and
 - (g) the time by which the same is likely to be done?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) Yes, Madam.

(b) The losses for the last three years including the current year are as follows:

(Rs. in crores)

Year	Net loss	Operating loss
2008-09	890.26	13.73
2009-10	1009.21	13.46
2010-11	1156.65	11.84
2011-12	1208.77	16.10
(till February,		
2012)		

- (c) Yes, Madam.
- (d) Board for Reconstruction of Public Sector Enterprises (BRPSE) has recommended implementation of 1997 pay scale for the employees of HPF as a part of the revival proposal of the Company.
- (e) There is a proposal for diversification and modernization as a part of the revival proposal.
- (f) The Revival proposal of HPF involves diversification into IV fluids, Colour paper, Digital Films & Non-Silver Films by using the existing infrastructure with modifications and installation of minimum additional facilities. Rs. 9 crores have been proposed for R&D trials to achieve product improvement and new product development.
- (g) The diversification will be implemented within two years after revival package of HPF is approved by the Government.

APPENDIX XVI

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 2587

ANSWERED ON 29.03.2012

Scooters India Limited

2587. SHRI E.G. SUGAVANAM:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the total capacity, sales and profits of Scooters India Limited (SIL) during the last three years and the current year;
 - (b) whether the SIL is running into losses;
 - (c) if so, the details thereof;
- (d) whether the Government has any proposal to revive and modernize the SIL and to improve its performance and profits in the coming years;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Details of capacity, sales and profits (net losses) incurred by the company during the last three years and current year upto February (Provisional) is as under —

(Rs. in crore)

Year	Capacity	Sales	Net losses
2008-09	16500	11139	(27.65)
2009-10	16500	11720	(28.01)
2010-11	16500	14039	(17.11)
2011-12	16500	15868	(15.23)
(till February)			

- (b) Yes, Madam.
- (c) As in (a) above.
- (d) and (e) Yes, Madam. The matter is being examined.
- (f) Question does not arise.

APPENDIX XVII

(Vide Para 9 of the Report)
GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 3555
ANSWERED ON 26.04.2012

Implementation of Projects

3555. SHRI BADRUDDIN AJMAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the status of the implementation of projects under the Prime Minister's 15-Point Programme declared for Assam including details of scheme-wise and funds disbursed and utilized so far;
 - (b) whether there are any implementation difficulties in executing the projects;
 - (c) if so, the details thereof;
 - (d) the details of special monitoring mechanism; and
- (e) the status of implementation of Assam Accord including the accord provisions which are yet to be implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) The status of implementation of various schemes implemented in the State of Assam under the Prime Minister's New 15-Point Programme for Welfare of Minorities is given at Annexure I.

- (b) and (c) No madam.
- (d) The implementation of the Prime Minister's New 15-Point Programme is monitored at the Central level by the Ministry of Minority Affairs on quarterly basis and by the Committee of Secretaries (CoS) on half yearly basis and then reported to the Union Cabinet. At the State and district level, the monitoring is done by the State Level Committee and the District Level Committees for implementation of this programme.

(e) As per the information received from the Ministry of Home Affairs, the Government has taken action to implement all the provisions of the Assam Accord. However, certain provisions of the Accord *e.g.* measures to prevent infiltration, all round economic development of Assam, etc. are of continuous nature and therefore, need to be monitored regularly. The present status indicating clause-wise implementation is at Annexure II.

Annexure I referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 3555 for 26.04.2012

Status of implementation of schemes of other Ministries where financial outlays are earmarked for Assam under PM's New 15-Point Programme for Welfare of Minorities

(Rs. in crore)

4

Name of the Scheme	2006	-07	2007-	08	2008	3-09	200	9-10	2010-	11	2011-12	
Ministries/ Departments	Target	Achieve- ment	Target	Achieve- ment	Target	Achieve- ment	Target	Achieve- ment	Target	Achieve- ment	Target	Achieve- ments (upto Dec. 2011)
Priority Sector Lending D/o Financial Services	-	-	1859.91	718.68	1063.08	751.46	1329.01	1924.55	1557.25	2106.50	1894.90	2239.76
Upgradation of 60 identified ITIs into Centres of Excellence M/o Labour and Employment	-	-	1.7	5.19	2.07	-	1.70	2.08	2.27	0.78	1.87	-
Swarn Jayanti Shahari Rojgar Yojana M/o Housing & Urban Poverty Alleviation	0.11	-	0.15	0.02	0.10	-	0.10	-	0.11	-	0.12	0.05
Indira Awas Yojana M/o Rural Development	89.15	36.17	61.71	72.44	86.45	104.13	139.17	129.11	124.29	170.66	121.43	101.95

Status of implementation of schemes of other Ministries where physical targets are earmarked for Assam under PM's New 15-Point Programme for Welfare of Minorities

Name of the Scheme	200	06-07	20	07-08	20	008-09	200	9-10	2010	-11	20	11-12
Ministries/Departments	Target	Achieve- ment	Target	Achieve- ment	Target	Target Achieve- ment		Achieve- ment	Target	Achieve- ment	Target	Achieve- ment (upto Dec., 2011)
1	2	3	4	5	6	7	8	9	10	11	12	13
Operationalisation of Anganwadi Centres under Integrated Child Development Services Scheme in blocks having substantial minority population—M/o Women & Child Development	4024	661	2790	2790	ICDS so been ap the Cab 16.10.20	008. No earmarked	7232	7602	-	-	-	-
Urban Poor Assisted to set up individual Micro Enterprises under Swaran Jayanti Shahari Rojgar Yojana—M/o Housing & Urban Poverty Alleviation	55 n	-	55	39	55	-	11	-	11	-	690	-
Urban Poor Imparted Skill Training under Swaran Jayanti Shahari Rojgar Yojana— M/o Housing & Urban Poverty Alleviation	68	-	68	31	68	31	91	-	91	-	434	-
Indira Awas Yojana— M/o Rural Development	35283	13344	22439	26165	22455	31556	36067	39932	25627	30289	25037	25739

1		2	3	4	5	6	7	8	9	10	11	12	13
Swaro (Aajee M/o I Sarva (Imple District substa popula D/o S	Jayanti Gram jgar Yojana evika)— Rural Development Shiksha Abhiyan emented under ets having ntial minority ation) - chool Education iteracy (SE&L):	25104	16781	15444	31923	19031	31938	16663	34297	20845	42329	20313	22675
(i)	Primary School Constructed	127	127	-	-	-	-	984	984	-	60	1260	793
(ii)	Upper Primary School Constructed	41	41	-	-	6257	6257	2156	2156	2711	2711	8399	596
(iii)	Additional Classroom Constructed	17927	7854	-	-	-	-	984	984	2219	2219	-	-
(iv) (v)	New Primary School Opened Kasturba Gandhi Balik Vidyalaya sanctioned		-	-	-	9	9	9	9	All KGBV Operation lised no t fixed 640	a- arget	25	9
(vi)	Teachers sanctioned	-	-	-	-	-	-	-			-	4224	-

Status of implementation of Schemes/Programmes of other Ministries/Departments covered under PM's New 15-Point Programme for Welfare of Minorities where flow of funds/benefits are monitored for Assam

(Rs. in crore)

Name of the Schemes	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12 (upto Dec., 2011)
and Ministries/Deptt.			Project Cost sanctioned for Districts/Towns having substantial Minority Population	3	J	Project Cost sanctioned for Districts/ Towns having substantial Minority Population
Integrated Housing and Slum Development Programme (IHSDP)—M/o HUPA	-	-	19.84 for two towns	19.84 for two towns	19.84 for two towns	19.84 for two towns
Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT)—M/o Urban Development (UD)	Scheme included PM's 15-Point Pr 2009-10 only			State-wise break-up not available	7.10 for one town	State-wise break-up not available
National Rural Drinking Water Programme (NRDWP)— M/o Drinking Water & Sanitation	Scheme included Programme from	l under PM's 15-Point 2009-10 only		589.17 covering 6457 habitations	359.88 for 3657 habitations	45696.01 for 1907 habitations

Status of implementation of Schemes/Programmes of Ministry of Minority Affairs covered under PM's New 15-Point Programme for welfare of Minorities where targets/outlays are earmarked for Assam

S1.	Name of the		2006-2007		2	2007-2008	8	2	2008-2009	9	2	2009-201	10	2	2010-201	1	2	2011-201	2
No.	Scheme/ Programme	Tar- get	Achie- vements (no. of bene- ficiaries)	Amt. relea- sed		Achie- vements no. of ben- ficiaries)	e- sed		Achie- vements no. of ben- ficiaries)	e- sed	Tar- get (r	Achie- vements no. of ber ficiaries	s relea- ne- sed	_	Achie- vements no. of ben ficiaries)	e- sed	(r	Achie- vements no. of ben ficiaries)	e- sed
1.	Pre-Matric Scholarships for Minorities				Sch	eme not l	aunched				73582	87376	16.83	98109	38259	8.37	166785	86159	21.25
2.	Post-Matric Scholarships for Minorities	Sc	cheme not launc	hed	3679	-	-	12263	8479	4.86	14716	9908	8.32	19622	4730	5.60	25753	6119	4.46
3.	Merit-cum- Means scholarship for profes- sional and technical courses of undergraduate and post- graduate	Sc	cheme not launc	ned	981	504	1.33	981	1372*	3.68	981	1910*	5.86	981	1908*	5.38	981	1702*	4.94
4.	Maulana Azad National Fellowships for Minority Students					scheme no launched					33	34*	14.90 (released to UGC for 757 fellow-ships)	33		29.98 (released to UGC for 1511 fellow- ships)		102*	51.98 (rele- ased to UGC for 2266 fellow- ships)

5.	Free Coaching - and Allied Scheme	690	0.41	-	4097	5.74	-	-	-	-	150	0.23	-	500	0.94	-	1100	2.88
6.	Maulana Azad Education Foundation (MAEF) Scholarship for Meritorious Girls	115	1.15	-	128	0.15	-	419	0.5	-	346	0.42	-	429	0.51	-	487	0.58
7.	National Minorities - Development Finance Corporation (NMDFC) Term Loan and Micro Finance Scheme	2180	1.00.	-	654	1.34	-	-	-	-	230	0.12	-	2500	2	-	689	1.24
8.	Multi-sectoral Development Programme		me was la 2.27 crore															

^{*} Include renewals.



Annexure II referred to in reply to part (e) of the Lok Sabha Unstarred Question No. 3555 for 26.04.2012

CLAUSE-WISE IMPLEMENTATION STATUS OF THE ASSAM ACCORD

CLAUSE 5— FOREIGNERS ISSUE: —

- (i) The Citizenship Act, 1955, Citizenship Rules, 1956 and the Foreigners Tribunals Order, 1964, were amended.
- (ii) Special Registration Officers have been appointed for registration of persons detected as foreigners who entered Assam between 1.1.1966 to 24.3.1971.
- (iii) A total of 3153 including 1280 additional posts, sanctioned under Prevention of Infiltration of Foreigners (PIF) scheme to assist State Government and Border Security Force (BSF) in detection and deportation of foreigners/illegal migrants and act as a second line of defence.
- (iv) Thirty-Six Foreigners Tribunals have been constituted in the State of Assam under the provisions of Foreigners Act, 1946 for detection of illegal migrants/foreigners.

CLAUSES 6 and 7—SAFEGUARDS AND ECONOMIC DEVELOPMENT:

- (i) A Cultural Centre called the Srimanta Sankaradeva Kalasshetra Complex has been established.
- (ii) Sri Jyoti Chitraban (Film) Studio at Guwahati has been modernized. Additional Rs.10 crore has been sanctioned for further expansion/modernization of the Institute in the financial year 2006-07.
- (iii) the Government of Assam has constituted a Cabinet Sub-Committee has been constituted in July, 2011 to deal with the matter of updation of National Register of Citizen (NRC) and Implementation of Clause 6 of Assam Accord.
- (iv) Numaligarh Refinery was set up at a cost of nearly Rs. 2,500 crores.
- (v) Two Central Universities, one at Tejpur, and the other at Silchar, have been set up.
- (vi) An IIT has been set up at Guwahati.
- (vii) Kathalguri Power Project (60 MW) has been commissioned.
- (viii) Work for implementation of Assam Gas Cracker Project and Bogibeel rail-cum-road project have started.
- (ix) Action is being taken for revival of Ashok Paper Mill.

CLAUSES 8 TO 14—OTHER ISSUES:

(i) The power to issue citizenship certificates now vests only with the Central Government.

- (ii) Construction of 2760.12 Kms. of fencing has been completed against 3436.59 Kms. sanctioned along Indo-Bangladesh Border. Construction of 3539.35 Kms. of border roads has also been completed against 4426.11 Kms.
- (iii) *Ex-gratia* payment was made to the next of kin of persons killed in the course of the agitation.
- (iv) Disciplinary cases against employees in connection with the agitation were reviewed.
- (v) In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates who had ordinarily resided in the State of Assam during the period 1.1.1980 to 15.8.1985.
- (vi) NSA detenues detained in connection with agitation were released.

APPENDIX XVIII

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 4496

ANSWERED ON 03.05.2012

Outright Sale of TCIL

4496. SHRI GURUDAS DAS GUPTA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to do an outright sale of the Tyre Corporation of India Ltd. (TCIL), a sick Public Sector Undertaking based in West Bengal; and
- (b) if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) Yes, Madam.

(b) The Government in November, 2008 approved that Tyre Corporation of India Limited be disinvested through outright sale after cleaning the balance sheet. An Inter-Ministerial Group has been constituted under the Department of Disinvestment to facilitate the process of disinvestment.

APPENDIX XIX

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 4522

ANSWERED ON 03.05.2012

Take over of HCL units

4522. SHRI PRABODH PANDA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to revive the units of Hindustan Cables Ltd. (HCL);
 - (b) if so, the details thereof, Unit-wise;
- (c) whether the workers would be retained if the said units are taken over by other Agencies/Boards; and
- (d) the time by which the take over process would be completed and the units would start production?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (d) Ordnance Factory Board (OFB), under the Department of Defence Production have shown interest in taking over all the units of Hindustan Cables Limited (HCL). An Inter-Departmental Committee constituted by the Department of Defence Production has recently submitted its report to Department of Defence Production. A final view on the proposal is to be received from Department of Defence Production.

APPENDIX XX

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 5749

ANSWERED ON 10.05.2012

HMT Limited

5749. SHRI R. THAMARAISELVAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has provided any revival package to HMT Ltd.;
- (b) if so, the details thereof;
- (c) whether the Government has recommended enhancement of retirement age of company employees;
 - (d) if so, the details thereof; and
- (e) the other steps taken/being taken by the Government to boost the financial condition of HMT Ltd.?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) No, Madam.

- (b) The Question does not arise.
- (c) No, Madam.
- (d) The question does not arise.
- (e) Steps taken to boost the financial condition of HMT Ltd. are as follows:—
- (i) An amount of Rs. 38 crore has been sanctioned on 30th December, 2011 to HMT Ltd. as non-plan loan to meet the requirement of working capital of the company.
- (ii) A revival plan for HMT Ltd. has been formulated and submitted to Board for Reconstruction of Public Sector Enterprises (BRPSE).

APPENDIX XXI

(Vide Para 9 of the Report)

GOVERNMENT OF INDIA

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 6877

ANSWERED ON 17.05.2012

Retirement age in HMT

6877. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:—

- (a) the average retirement age in Public Sector Undertakings (PSUs);
- (b) whether the Government propose to increase the retirement age of employees from 58 to 60 years in HMT Limited and its all ancillary companies;
 - (c) if not, the reasons therefor; and
- (d) the steps being taken by the Government to bring the officers of HMT Limited at par with officers of other PSUs?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) The age of superannuation in most of the Central Public Sector Enterprises (CPSEs) is same as for Central Government Employees *i.e.* 60 years. However in some CPSEs (mainly sick and loss making) the age of superannuation is 58 years.

(b) to (d) As per DPE guidelines dated 20th April, 2007, HMT Limited and its subsidiaries excluding HMT International Limited are not eligible for enhancement in the age of retirement as these companies do not qualify as per DPE guidelines. However, a proposal for increasing the age of retirement of the employees of HMT Limited from 58 years to 60 years has been incorporated in HMT Limited's proposed revival plan.

APPENDIX XXII

(*Vide* Para 5 of the Report)

EXTRACTS FROM MANUAL OF PRACTICE & PROCEDURE IN THE GOVERNMENT OF INDIA, MINISTRY OF PARLIAMENTARY AFFAIRS, NEW DELHI

1 2

Definition

- 8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at Annexure 3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.
- 8.2 When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of assurances

- 8.3.1 If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of assurances. Such action will require prior approval of the Minister.
- 8.3.2 Departments should make request for dropping of assurances immediately on receipt of statement of assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister

2

and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Time limit for fulfilling an assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.

Extension of time for fulfilling an assurance

8.4.2 If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of assurances

- 8.5.1 The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at Annexure 4 after which the assurance will be passed on to the concerned section.
- 8.5.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such assurances and keep a watch thereon in a register as at Annexure 5.
- 8.5.3 The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session-wise.

Role of Section Officer and Branch Officer

- 8.6.1 The Section Officer incharge of the concerned section will:
- (a) scrutinise the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and

1

(d) review of pending assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the assurances.

8.6.2 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

Procedure for fulfilment of an assurance

8.7.1 Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

8.7.2 Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at Annexure 6, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.

8.7.3 The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House vis-avis assurance on the same subject

1

8.9 Where there is an obligation to lay any paper (rule/order/ notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (Annexure 6) in the manner already described in para 8.7.2.

Committees on Government Assurances LSR

8.10 Each House of Parliament has a Committee on Government Assurances nominated by the Speaker/Chairman. It scrutinise the implementation reports and the time taken 323, 324 RSR 211-A in the scrutinization of Government assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Reports of the Committees on Government Assurances

8.11 The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two Committees for remedial action wherever called for.

Effect on assurances on dissolution of the Lok Sabha

8.12 On dissolution of the Lok Sabha, all assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a specific recommendation regarding the assurances to be dropped or retained for implementation by the Government.

MINUTES

EIGHTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2012-2013) HELD ON 03 APRIL, 2013 IN COMMITTEE ROOM 'E', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1100 hours to 1230 hours on Wednesday, 03 April, 2013.

PRESENT

Shrimati Maneka Gandhi — Chairperson

MEMBERS

- 2. Shri Kanti Lal Bhuria
- 3. Sardar Sukhdev Singh Libra
- 4. Shri Anjan Kumar M. Yadav
- 5. Shri Nama Nageswara Rao
- 6. Rajkumari Ratna Singh

SECRETARIAT

- 1. Shri P. Sreedharan Additional Secretary
- 2. Shri U.B.S. Negi Director

Ministry of Heavy Industries and Public Enterprises

- 1. Shri Sutanu Behuria, Secretary (HI)
- 2. Shri M.K. Singh, CMD (HCL)
- 3. Shri S.G. Shridhar, CMD (HMT)
- 4. Shri Kallo Datta, CMD (AYCL)
- 5. Shri S.K. Mutreja, CMD,TCIL
- 6. Shri Ajay Kumar, CMD, SIL
- 7. Shri M.V. Narasimha Rao, CMD, HPC
- 8. Shri Ambuj Sharma, Joint Secretary (HI)
- 9. Shri Harbhajan Singh, Joint Secretary (HI)

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took oral evidence of the representatives of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) regarding pending assurances. The Committee took oral evidence and reviewed the assurances listed from Sl. Nos. 1-14 of the Annexure. However, some of the assurances were taken up in detail, which were as follows:—

USQ No. 2394 dated 18.12.2003 regarding Revival of Burn Standard Company Limited (Sl. No. 1 of Annexure): The Committee noted that this assurance was given about ten years ago and was still pending. The Committee were however, informed that the matter was taken up with the Government of West Bengal for correct reconciliation of land records as there were variations between the records of the company and the State Government with regard to the size of land holdings involved and the status of their title. Numerous meetings took place between the State Government officials and the representative of BSCL but could not reach the agreement. The Committee were further informed that now the matter is before BIFR and without the approval of BIFR the land cannot be transferred to the State Government or to any other cooperative agency or to anybody else. The Committee noted the inordinate delay of ten years in the implementation of the assurance and directed that the matter be taken up with BIFR and gave one month's time to resolve the whole issue.

USQ No. 3681 dated 18.08.2005 regarding Revival of HCL (Sl. No. 2 of Annexure): The Committee noted that in reply to USQ 3681 dated 18.05.2005, it was submitted that the company has now engaged M/s. Tata Consultancy Services Ltd. for a detailed techno-economic study. The report after examination will be placed before the BRPSE for advice. However, during oral evidence, the Committee were apprised that in-principle approval had been given by the Department of Defence Production for takeover of HCL by the Ordnance Factory Board (OFB) and it would take a minimum of six months to conclude the matter. The Committee expected from the Ministry to furnish an up to date answer on the issue.

2. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

Statement of Pending Assurances of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry (from 14th Session of 13th Lok Sabha to 10th Session of 15th Lok Sabha)

Sl. No.	SQ/USQ No. and date	Subject
1.	USQ No. 2394 18.12.2003	Revival of Burn Standard Company Limited
2.	USQ No. 3681 18.08.2005	Revival of HCL
3.	USQ No. 3689 18.08.2005	Revival of HMT Factory, 'Tumkur'
4.	USQ No. 2694 12.12.2005	Revival of Hindustan Cables Ltd.
5.	USQ No. 3462 26.04.2007	Revival of HCL and BPCL
6.	USQ No. 880 23.10.2008	Disinvestment by Andrew Yule and Company Limited
7.	USQ No. 2625 16.12.2008	Assam Accord
8.	USQ No. 2749 23.07.2009	Hindustan Cables Limited
9.	USQ No. 1267 26.11.2009	Scrappage Scheme for Vehicle Owners
10.	USQ No. 1862 05.08.2010	Cachar Paper Mill
11.	USQ No. 5038 09.12.2010	Disinvestment of Andrew Yule and Company
12.	USQ No. 1291 03.03.2011	'R' and 'D' Centres
13.	USQ No. 2923 18.08.2011	HMT Units
14.	USQ No. 3850 25.08.2011	Machine Tool Industry
15.	USQ No. 1604 22.03. 2012	Hindustan Photo Films

Sl. No.	SQ/USQ No. and date	Subject
16.	USQ No. 2587 29.03.2012	Scooters India Limited
17.	USQ No. 3555 26.04.2012	Implementation of Projects
18.	USQ No. 4496 03.05.2012	Outright Sale of TCIL
19.	USQ No. 4522 03.05.2012	Take-over of HCL Units
20.	USQ No. 5749 10.05.2012	HMT Limited
21.	USQ No. 6877 17.05.2012	Retirement Age in HMT

MINUTES

NINTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2012-2013) HELD ON 8 MAY, 2013 IN COMMITTEE ROOM 'C', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1615 hours on Wednesday, 8 May, 2013.

PRESENT

Shrimati Maneka Gandhi — Chairperson

MEMBERS

- 2. Shri Anandrao Adsul
- 3. Shri Rajendra Agrawal
- 4. Shri Gurudas Das Gupta
- 5. Shri Bijoy Handique
- 6. Sardar Sukhdev Singh Libra
- 7. Shri Nama Nageswara Rao
- 8. Rajkumari Ratna Singh

SECRETARIAT

- 1. Shri U.B.S. Negi Director
- 2. Shri T.S. Rangarajan Additional Director

Ministry of Heavy Industries and Public Enterprises

- 1. Shri Sutanu Behuria, Secretary (HI)
- 2. Shri Ambuj Sharma, Joint Secretary (HI)
- 3. Shri Harbhajan Singh, Joint Secretary (HI)
- 4. Shri R.K.Singh, Joint Secretary (HI)
- 5. Shri Girish Kumar, CMD (HPF)
- 6. Shri S.G Shridhar, CMD (HMT)
- 7. Shri S.K. Mutreja, CMD, TCIL
- 8. Shri Rahul Bali, Director (Tech), SIL
- 9. Shri M.V. Narasimha Rao, CMD, HPC

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and thereafter the Committee considered and adopted 28th Report regarding Review of pending assurances pertaining to the Ministry of Finance (Department of Revenue) without any amendment. The Committee authorized the Chairperson to finalise the Report and present them to the House. The Committee then resumed oral evidence of the representatives of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) regarding pending assurances and reviewed assurances from Sl. Nos. 15 to 21 of the Annexure, some of the assurances which were discussed at length, are as follows:—

(i) USQ 1604 dated 22.03.2012 regarding Hindustan Photo Films (Sl. No. 15 of Annexure)

As regards Hindustan Photo Film, the Committee were informed that a proposal in this regard was mooted and placed before the Cabinet which was subsequently withdrawn because of certain objections raised by the Ministry of Finance and a fresh proposal regarding revival of the company is under consideration. In the new proposal, they also proposed to grant generous VRS package. The Ministry had sought extension of time till 05th of June, 2013. The Committee directed the Ministry to take a final decision in the matter.

(ii) USQ 3555 dated 26.04.2012 regarding Implementation of Projects (Sl. No. 17 of Annexure)

The Committee noted that the issue regarding revival of "Ashok Paper Mill" which was part of the Assam accord is pending for the last 30 years. The Mill could not be revived unless they get the raw material at viable rate. In this regard, the response of the State Government of Assam is still awaited. The Committee, desired that matter be discussed with the State Government of Assam and a decision be taken at the earliest.

(iii) USQ 4496 dated 03.05.2012 regarding Outright sale of TCIL (Sl. No. 18 of Annexure)

In reply to USQ 4496, an assurance was given that an Inter Ministerial Group had been constituted under the Department of Disinvestment to facilitate the process of disinvestment of Tyre Corporation of India Limited (TCIL). The Committee were informed that TCIL had become sick unit primarily due to the fact that the company did not keep up with the latest technology and also company did not have working capital. The Committee noted that disinvestment of TCIL could not be allowed as the State Government of West Bengal had not responded regarding future status of lease hold land. In this regard, the Committee desired to work out an alternative with minimum cost and maximum benefit. At this, the Secretary of the Ministry responded that they could take up the matter with the Department of Disinvestment. The Committee desired that the needful be done and they be apprised of the outcome thereof.

(iv) USQ 4522 dated 03.05.2012 regarding take over of HCL Units (Sl. No. 19 of Annexure)

The Committee were informed that Ordnance Factory Board had in principle taken a decision to take over HCL. Final proposal was to be submitted for consideration of CCEA and the BIFR taking into account the interests of HCL employees.

2. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

ANNEXURE

Statement of Pending Assurances of the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry (from 14th Session of 13th Lok Sabha to 10th Session of 15th Lok Sabha)

Sl. No.	SQ/USQ No. and date	Subject
1.	USQ No. 2394 18.12.2003	Revival of Burn Standard Company Limited
2.	USQ No. 3681 18.08.2005	Revival of HCL
3.	USQ No. 3689 18.08.2005	Revival of HMT Factory, 'Tumkur'
4.	USQ No. 2694 12.12.2005	Revival of Hindustan Cables Ltd.
5.	USQ No. 3462 26.04.2007	Revival of HCL and BPCL
6.	USQ No. 880 23.10.2008	Disinvestment by Andrew Yule and Company Limited
7.	USQ No. 2625 16.12.2008	Assam Accord
8.	USQ No. 2749 23.07.2009	Hindustan Cables Limited
9.	USQ No. 1267 26.11.2009	Scrappage Scheme for Vehicle owners
10.	USQ No. 1862 05.08.2010	Cachar Paper Mill
11.	USQ No. 5038 09.12.2010	Disinvestment of Andrew Yule and Company
12.	USQ No. 1291 03.03.2011	'R' and 'D' Centres
13.	USQ No. 2923 18.08.2011	HMT Units
14.	USQ No. 3850 25.08.2011	Machine Tool Industry

Sl. No.	SQ/USQ No. and date	Subject
15.	USQ No. 1604 22.03.2012	Hindustan Photo Films
16.	USQ No. 2587 29.03.2012	Scooters India Limited
17.	USQ No. 3555 26.04.2012	Implementation of Projects
18.	USQ No. 4496 03.05.2012	Outright Sale of TCIL
19.	USQ No. 4522 03.05.2012	Take over of HCL Units
20.	USQ No. 5749 10.05.2012	HMT Limited
21.	USQ No. 6877 17.05.2012	Retirement Age in HMT

MINUTES

SIXTEENTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2012-2013) HELD ON 26 AUGUST, 2013 IN COMMITTEE ROOM 'B', PARLIAMENT HOUSE ANNEXE, NEW DELHI.

The Committee sat from 1500 hours to 1530 hours on Monday, 26 August, 2013.

PRESENT

Shri Hansraj G. Ahir — In chair

Members

- 2. Shri Anandrao Adsul
- 3. Shri Bijoy Handique
- 4. Shri Badri Ram Jakhar
- 5. Sardar Sukhdev Singh Libra
- 6. Rajkumari Ratna Singh
- 7. Dr. M. Thambidurai

SECRETARIAT

1.	Shri U.B.S. Negi	_	Director
2.	Shri T.S. Rangarajan	_	Additional Director
3.	Shri Kulvinder Singh	_	Committee Officer

In the absence of Smt. Maneka Gandhi, Chairperson, Shri Hansraj G. Ahir, M.P. was chosen to chair the sitting of the Committee under rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha. At the outset, the acting Chairman welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter Committee considered and adopted the following Draft Seven Reports without any amendment and authorized the Chairperson to present them in the House in the present session itself:—

- (i) Draft Twenty-Ninth Report regarding review of pending assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (ii) Draft Thirtieth Report regarding requests for dropping of assurances (not acceded to).

- (iii) Draft Thirty-First Report regarding requests for dropping of assurances (acceded to).
- (iv) Draft Thirty-Second Report regarding requests for dropping of assurances (acceded to).
- (v) Draft Thirty-Third Report regarding requests for dropping of assurances (not acceded to).
- (vi) Draft Thirty-Fourth Report regarding review of pending assurances pertaining to the Ministry of Mines.
- (vii) Draft Thirty-Fifth Report regarding review of pending assurances pertaining to the Ministry of Agriculture (Department of Agriculture and Co-operation).
- 2. In view of the debate going on in the House on an important matter, the Committee decided to postpone the evidence of the representatives of the Ministry of Health and Family Welfare (Department of AYUSH) to a subsequent date.

The Committee then adjourned.

"All Parliamentary Publications including DRSC Reports are available on sale at the Sales Counter, Reception, Parliament House (Tel. Nos. 23034726, 23034495, 23034496), Agents appointed by Lok Sabha Secretariat and Publications Division, Ministry of Information and Broadcasting, CGO Complex, Lodhi Road, New Delhi (Tel. Nos. 24367260, 24365610) and their outlets. The said information is available on website 'www.parliamentofindia.nic.in'.

The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."